GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 2009 TO BE ANSWERED ON JULY 31, 2025

ENCROACHMENT ON GOVERNMENT LAND

NO. 2009. SMT. MANJU SHARMA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that encroachment on Government land in various parts of the country takes place with the connivance of the concerned officials;
- (b)if so, the reasons for not imposing penalty on the concerned officials when structures built on Government land are demolished; and
- (c)whether it is true that encroachment can be prevented in case such a decision is taken and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) to (c): Regulation of land use and town planning are State subjects and matters related to illegal encroachment of Government land fall under the jurisdiction of the respective State Government/Union Territory (UT). However, as far as properties of Land & Development Office (L&DO) of the Ministry of Housing and Urban Affairs in Delhi are concerned, cases of encroachment are dealt through administrative action and instrumentalities like the Public Premises (Eviction of Unauthorized Occupation) Act, 1971. With respect to Central govt. vacant land parcels of L&DO in other states, the same have been given to Central Public Works Department (CPWD) for care & maintenance. CPWD accordingly takes action for any encroachment.
